

### **Centrally sponsored schemes routed through Panchayats**

538. DR. BHALCHANDRA MUNGEKAR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the number of Centrally Sponsored Schemes (CSS) currently being routed through Panchayats; and

(b) the role, the State Governments play in operationalizing of CSS in the respective States?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): (a) The Backward Regions Grant Funds (BRGF) Programme is the main scheme administered by the Ministry of Panchayati Raj, which is an Additional Central Assistance (ACA) Scheme and not a Centrally Sponsored Scheme (CSS). The Panchayats, the Municipalities and other local bodies are the planning and implementing entities of this programme.

The role of Panchayats varies across different CSSs, which are administered by different Union Ministries. Among the major CSSs, National Rural Employment Guarantee Programme, Indira Awas Yojana, Total Sanitation Campaign, Accelerated Rural Water Supply Programme, National Programme of Nutritional Support to Primary Education (Mid-Day Meals), National Horticulture Mission, Macro Management of Agriculture, Micro Irrigation etc are the schemes, which provide for roles and responsibilities for Panchayats. Ministry of Panchayati Raj (MoPR) has issued detailed advisory dated 19.01.2009 (available on [www.panchayat.gov.in](http://www.panchayat.gov.in)) to Central Ministries for delineating roles and responsibilities to Panchayati Raj Institutions in implementing CSSs.

(b) The role of the State Government in operationalizing CSS is determined by the respective scheme guidelines and the extent to which States have devolved funds, functions and functionaries (3Fs) to Panchayats, as Panchayat is a State subject and as per Article 243G States are to endow power and authority to Panchayats to enable them to function as institutions of self-government and plan and implement schemes for socio-economic development and social justice, including matters listed in the Eleventh Schedule.

### **Discretionary powers enjoyed by Ministers**

539. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

(a) the details of the discretionary powers enjoyed and used by the Ministers in various Ministries, Ministry-wise;

(b) the instance in which such powers are used by the Ministers and senior functionaries of the Ministries, Ministry-wise;

(c) whether Government proposes to put an end to all types of discretionary powers enjoyed by the Ministers;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The details of discretionary powers enjoyed by Ministers in various Ministries/Departments are not centrally maintained.

A Group of Ministers (GoM) was constituted by the Government on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. One of the terms of reference of the GoM was to consider and advise on 'relinquishing discretionary powers enjoyed by Ministers at the Centre'. In this context, all Ministries were requested to provide details of discretionary powers enjoyed by the Ministers. On the basis of information received from various Ministries/Departments, in that context. The powers of Ministers in various Ministries/Departments are given in Annexure [See Appendix 223 Annexure No.5].

(c) to (e) The GoM has in its First Report, recommended that wherever the Ministers have discretion in discharging their official functions, e.g. for making nomination to various bodies, suitable guidelines should be formulated by the Ministries and placed in public domain.

#### **List of officials with dubious integrity**

540. SHRI T.M. SELVAGANAPATHI: Will the PRIME MINISTERS be pleased to state:

(a) whether the Central Bureau of Investigation (CBI) is maintaining the lists of its officials with dubious integrity;

(b) if not, the reasons therefor; and

(c) the number of CBI officials against whom complaints have been registered and are facing departmental enquiry and legal actions are being taken with their names, position in CBI and the nature of enquiry and its status?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) Does not arise.

(c) Information regarding CBI officials facing departmental enquiry and legal action is given in the Statement.